

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A.No.61/3413/2021

This the 24th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Mohd. Sadiq s/o Sh. Ali Mohd., r/o Tinbra, Tehsil Haveli, District Poonch.

.....Applicant

(Advocate:- None)

Versus

1. State of Jammu & Kashmir through Commissioner cum Secretary to Govt. Revenue Department, Civil Secretariat, Jammu.
2. Commissioner cum Secretary to Govt., J&K Government, Finance Department, Civil Sectt. Jammu.
3. Director Accounts & Treasuries, Jammu & Kashmir Government, Finance Department, Civil Sectt., Jammu.
4. Deputy Commissioner, Poonch.
5. District Treasury Officer, Poonch.

.....Respondents

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This case was transferred by the Hon'ble J & K High Court, Jammu, vide order dated 3.2.2021 to this Bench of the Tribunal and parties were directed to appear before the Tribunal on 17.2.2021.



2. Accordingly, the case was listed on 17.2.2021 and none had put in appearance on behalf of the applicant and the case was adjourned to 24.3.2021.

3. Today despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the present petition is dismissed in default for non-appearance of applicant.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

KKS